

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. † 3969
TO BE ANSWERED ON 27.03.2017
FOREST RIGHT COMMITTEES

† 3969. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the names of the States wherein Gram Sabhas have constituted/have not constituted Forest Rights Committees under The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 till date;

(b) whether the Government has taken or proposes to take any steps for early constitution of these committees in those States where gram sabhas have not constituted the said committees; and

(c) if so, the details thereof and if not, the reasons therefor ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) As per 'The Scheduled Tribes and Other Traditional Forest Dwellers (OTFDs) (Recognition of Forest Rights) Act, 2006' (in short FRA) and rules there under, responsibility for implementation of the Act lies with the States/UTs. As per information received from the State Governments, upto 31.01.2017, Gram Sabhas have constituted Forest Rights Committees under FRA in all the States, except (i) Arunachal Pradesh (ii) Manipur (iii) Meghalaya (iv) Nagaland (v) Sikkim.

(b) & (c) As already stated in reply to part (a) above, the responsibility for implementation of the Act lies with the States/UTs. Manipur, Meghalaya and Arunachal Pradesh State Governments reported that they feel that the FRA is not so relevant in their State because of the prevalent customary community ownership of forest land. Sikkim reported that there are no forest dwelling STs and Other Forest Dwellers in the true sense of the term and most of STs of Sikkim hold revenue land in their own name and they are not solely dependent on the forests for their livelihood. Nagaland has informed that the land holding system and the village system of Naga people is peculiar in that the people are the landowners.
